

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:573
ANSWERED ON:14.07.2014
IMPROVEMENT IN ELECTORAL SYSTEM
Pal Shri Jagdambika;Thakur Shri Anurag Singh

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the influence of unfair means in the present electoral system is rapidly rising in the country;
- (b) if so, the details thereof along with the steps taken by the Government to check these flaws;
- (c) whether the Government is considering to include 'Right to Reject' and 'Right to Recall' as a part of electoral reforms;
- (d) if so, the details thereof and if not, the reasons therefor; and
- (e) the remedial measures taken by the Government in this regard?

Answer

MINISTER OF LAW AND JUSTICE AND COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

- (a) and (b): There is no empirical data available with the Government to conclude that the influence of unfair means in the present electoral system is rapidly rising in the country.
- (c) to (e): The issue of electoral reforms in its entirety, which, inter alia, includes issue relating to Right to Reject and Right to Recall, has been referred to the Law Commission of India for its recommendations. On receipt of the recommendations of the Law Commission the matter will further be examined in consultation with the Stake holders.